

ITEM NO.103

COURT NO.8

SECTION XVII

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

CIVIL APPEAL NO. 7986 OF 2002

GHAZIABAD DEVELOPMENT AUTHORITY

Appellant (s)

VERSUS

RISHI LAL CHAWLA

Respondent(s)

**WITH Civil Appeal NO. 7983-7984 of 2002
(With office report)**

Date: 30/04/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE R.M. LODHA

**For Appellant(s) Mr. Devesh Kumar, Adv.for
Ms. Reena Singh, Adv.(NP)
Mr. Rakesh Uttamchandra Upadhyay,Adv.(NP)**

Mr. Sudhir Kulshreshtha, Adv. (NP)

For Respondent(s) Dr. (Mrs.) Vipin Gupta,Adv.(NP)

Rr-Ex-Parte

**UPON hearing counsel the Court made the following
O R D E R**

The appeals are dismissed for non-prosecution.

**[Usha Bhardwaj]
Court Master**

**[Vijay Dhawan]
Court Master**

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.7986 OF 2002

Ghaziabad Development Authority

...Appellant(s)

Versus

Rishi Lal Chawla

...Respondent(s)

WITH

CIVIL APPEAL NOS.7983-7984 OF 2002

Ghaziabad Development Authority

...Appellant(s)

Versus

Kanti Prasad Rajvanshi

...Respondent(s)

ORDER

The matters were called out for hearing yesterday when a request for adjournment was made by the counsel appearing for Ms. Reena Singh, Advocate on the ground that she was in personal difficulty. The request for adjournment was declined but the matter was passed over to enable the counsel to inform Ms. Singh about our order. Somehow the matters could not be taken up yesterday and have now been called out for hearing. Again the same counsel makes prayer for adjournment. We have declined the prayer. We have requested the counsel to argue, but he has expressed his

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inability to do so. Under the circumstances we have no option but to dismiss the appeals for non-prosecution.

Ordered accordingly.

.....J.

(D.K. JAIN)

.....J.

(R.M. LODHA)

**New Delhi,
APRIL 30, 2009.**

